

ACT No. XXIII OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 31st August, 1920.)

An Act to provide for the better discipline of Police officers enrolled in Military Police or Rifle Battalions.

WHEREAS it is expedient to provide for the better discipline of Police officers enrolled under local Acts in Military Police or Rifle Battalions; It is hereby enacted as follows:—

1. This Act may be called the Indian Rifles Act, Short title, 1920.

2. All Police officers enrolled under the provisions of any local Military Police or Rifles Act shall be subject to the discipline and penalties prescribed by such Act, wherever serving in India.

Police officers subject to discipline and penalties prescribed in local Acts wherever serving.